

# ACT No. I OF 1911.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]

(Received the assent of the Governor General on the 5th  
January, 1911.)

An Act further to amend the Opium Act,  
1857.

WHEREAS it is expedient further to amend the  
Opium Act, 1857; It is hereby enacted as fol-  
lows:—

1. This Act may be called the Opium (Amend- Short title.  
ment) Act, 1911.

2. In section 3 of the Opium Act, 1857, for the Amendment  
words "in Calcutta" the words "of the United Pro- of Act XIII  
vinces of Agra and Oudh" shall be substituted. of 1857, sec-  
tion 3.

3. Every order or direction issued, regulation Continuance  
made, sanction given or other thing lawfully done of orders  
under the said Act by the Board of Revenue in issued by  
Calcutta shall, after the commencement of this Act, Board of  
be deemed to have been issued, made, given or done Revenue,  
by the Board of Revenue of the United Provinces of Calcutta.

4. Any order or direction, regulation, sanction Ratification  
or other thing purporting to have been issued, made, of orders  
given or done under the said Act by the Board of already issued  
Revenue of the United Provinces of Agra and Oudh by Board of  
prior to the commencement of this Act is hereby Revenue,  
ratified and confirmed. United Pro-  
vinces.